

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 160/TT/2016

Subject : Truing up of transmission tariff of 2009-14 period and determination of transmission tariff of 2014-19 period of Vallur TPS-Melakottiyur 400 kV D/C line under Supplementary Transmission System associated with Vallur TPS in Southern Region.

Date of Hearing : 5.10.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Company Ltd. and 14 others

Parties present: Shri S. S. Raju, PGCIL
Shri M. M. Mondal, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for truing up transmission tariff of 2009-14 period and determination of transmission tariff of 2014-19 for Vallur TPS-Melakottiyur 400 kV D/C line under Supplementary Transmission System associated with Vallur TPS in Southern Region. He submitted that the RCE is submitted in the matter and requested to consider the same.

2. The Commission observed that the overall cost of the project has decreased whereas the cost of the instant asset increased significantly.

3. The learned counsel TANGEDCO submitted that the cost the asset increased by 24 within a period of one year and the petitioner has not submitted the proper reasons for increase in the cost of the asset. He requested not to allow the cost over-run. He also submitted that the petitioner has not submitted the details of IDC and IEDC discharged upto COD as directed by the Commission and hence it should not be allowed.

4. The Commission after hearing the parties directed the petitioner to file the following additional information on affidavit, by 14.10.2016, with advance copy to the respondents:



- a) Reconciliation of form 5D with RCE. Details of apportionment of cost for various assets under project scope.
- b) An undertaking mentioning the actual equity infused for the total capital cost as on COD is not less than 30% of the total cost submitted in the petition.
- c) Details of un-discharged liability.
- d) Auditor certified details of capital cost on cash basis as on COD along with liability flow statement duly reconciled with capital cost as per books of account and year-wise IDC and IEDC discharged on cash basis from COD and beyond.

5. The Commission further directed the respondents to file reply by 24.10.2016 and the petitioner to file rejoinder, if any, by 28.10.2016. The Commission further observed that no extension of time shall be granted and in case, no information is filed within the due date, the matter shall be considered based on the available records.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

